

ITEM NO.1K

COURT NO.7

SECTION XV

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s).4614 OF 2006.

Arising out of Petition for Special Leave to Appeal (C) No.1242 of 2006.

M. RAJA

Appellant (s)

VERSUS

CEERI EDUCATIONAL SOCIETY PILANI & ANR.

Respondent(s)

Date: 31/10/2006 This Appeal was called on for Judgment today.

For Appellant(s)

Mr. V. Sivasubramanian, Adv.

For Respondent(s) Ms. Sonia Mathur, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the judgment of the Bench comprising His

Lordship and Hon'ble Mr. Justice Markandey Katju.

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment. No costs.

(Subhash Chander)
ardwaj)

(Pushap Lata Bh

Court Master

Court Mast

er

[Signed reportable judgment is placed on the file]